

[Sh. Virdhi Chander Jain] meet the challenge of drought through its own resources nor can they provide employment to lakhs of workers. I would urge the Government of Rajasthan to declare the areas of Barmer, Jaisalmer and the parts of Jodhpur as famine hit areas to enable the Central Government to send the study team there as early as possible and to provide assistance to the Government of Rajasthan to start drought relief works. Besides, priority should be given to complete the construction work of wells meant for irrigation, purposes undertaken by the Government last year. Priority should be given to construct tanks for drinking water.

..
(Interruptions)

[English]

MR. SPEAKER: Nothing else except statement under 377 goes on record.

PROF. MADHU DANDAVATE (Rajapur): We walkout from the House to register our protest.

*Prof. Madhu Dandavate and some other
Hon. Members then left the House.*

(vi) Demand for a full-fledged studio at Nagpur Doordarshan Kendra

SHRI BANWARI LAL PUROHIT (Nagpur): Mr. Speaker, Sir, Doordarshan Kendra, Nagpur was inaugurated by our late Prime Minister, Shrimati Indira Gandhi. At the time of inauguration, the people of Nagpur were promised that soon this Kendra will have its own full-fledged studio from where cultural programmes and programmes for the benefit of farmers will be relayed throughout the region. A smaller centre was established in Nagpur and for some time local programmes used to be relayed from Nagpur Doordarshan Kendra. Now, as per the latest decision, Nagpur has been directly linked with Bombay eliminating all future chances of the local artists. This decision which is contrary to the assurances given to

the people of region, has disheartened the people, particularly the artists.

Therefore, I earnestly request the Government to immediately restore the facilities enjoyed by Nagpur people and take immediate steps towards establishing a full-fledged studio at Nagpur Doordarshan Kendra.

[English]

MR. SPEAKER: Now, there is nobody to start the discussion under Rule 193 which I have admitted.

AN HON. MEMBER: They are not prepared to face it, Sir. They have run away.
(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (PROF. K.K. TEWARY): You have admitted the Motion for discussion. In the meantime the Opposition could not face facts. They only believe in creating smoke screens...
(Interruptions) Therefore, you must make an observation on this deplorable conduct of the Opposition leaders. (Interruptions)

MR. SPEAKER: Prof. Dandavate has come now.

(Interruptions)

12.06 hrs.

RE: DEATH OF SHRIMATI SUPRIYA SINGH, WIFE OF SHRI ABHAY SINGH, IN HARYANA

[Translation]

SHRI DHARAM PAL SINGH MALIK (Sonapat): Mr. Speaker, Sir, Choudhary Devi Lal...

MR. SPEAKER: You should rise to speak on the matter.

SHRI DHARAM PAL SINGH MALIK:

The wife of Chaudhary Devi Lai's grandson, Shri Abhay Singh, has died in suspicious circumstances.

MANY HON. MEMBERS: It is a case of murder.

MR. SPEAKER: What can I do? It is a law and order problem.

SHRI DHARAM PAL SINGH MALIK: Mr. Speaker, the body of Mrs. Supriya Singh was hit by three bullets. The hon. Home Minister is sitting here in the House. Her body was hit by three bullets but no post mortem was conducted. The incident is related to the wife of the grandson of Chief Minister. The Home Minister is present in the House and he should make a statement in this regard. CBI enquiry should be conducted in the matter. (*Interruptions*)

It is a very serious matter. People in Haryana are very much concerned about it. If the wife of the grandson of a Chief Minister can be murdered, what will be the fate of the common man? (*Interruptions*)

[*English*]

MR. SPEAKER: I cannot do anything here.

[*Translation*]

It is a problem of law and order. I am helpless in this regard.

(*Interruptions*)

SHRI DHARAM PAL SINGH MALIK: It cannot be a case of suicide. In that case a person can hit only one bullet and not three. (*Interruptions*)

Post mortem was not conducted and the body was cremated within an hour.

MR. SPEAKER: The issue can be taken to the court or to the State Govern-

ment. This cannot be taken up here.

(*Interruptions*)

SHRI DHARAM PAL SINGH MALIK: The Central Government should investigate the matter. The hon. Home Minister is present and he should make statement in this regard. CBI enquiry should be conducted because it is a matter of public importance. The Haryana court can do nothing in this regard. (*Interruptions*)

There was no post mortem conducted. Therefore, it creates suspicion.

KUMARI KAMLA KUMARI (Palamau): Enquiry should be conducted in this matter.

SHRI DHARAM PAL SINGH MALIK: There was no post mortem... He is not above the law. According to law post mortem of the body should be conducted if it is an unnatural death. The dead body was cremated within an hour.

[*English*]

Matter is very serious.

[*Translation*]

CBI enquiry should be conducted in this regard.

KUMARI KAMLA KUMARI: CBI enquiry should be conducted. It is a matter of attack on a woman. (*Interruptions*)

MR. SPEAKER: Please listen to me.

[*English*]

THE MINISTER OF ENERGY (SH. VASANT SATHE): Sir, no post mortem was held. Somebody else should enquire into it; it cannot be left to the court by saying this. Where does the question of court come in here?

MR. SPEAKER: How I can do anything?

SHRI VASANT SATHE: You ask the Home Minister. (*Interruptions*)

[*Translation*]

MR. SPEAKER: You can take the matter to the court. I cannot do anything.

[*English*]

SHRI VASANT SATHE: The Home Minister should look into it.

[*Translation*]

A woman has been murdered. (*Interruptions*)

[*English*]

MR. SPEAKER: How can I interfere in a murder case?

(*Interruptions*)

SHRI S. JAIPAL REDDY (Mahbubnagar): How can you allow this Sir?

[*Translation*]

MR. SPEAKER: I am not allowing you.

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): I can say only that.

[*English*]

I can try to find out the information and bring it to the hon. House.

SHRI SOMNATH CHATTERJEE (Bolpur): It is a matter concerning the State. How can the Home Minister intervene? (*Interruptions*)

SHRI VASANT SATHE: It is not a State subject. It is a clear case of murder. It has nothing to do with the State. It must be inquired into... (*Interruptions*) There was not even a postmortem. What are you talking? (*Interruptions*)

[*Translation*]

MR. SPEAKER: Professor Sahib, please mind your own work.

12.21 hrs.

DISCUSSION UNDER RULE 193

Commission reported to have been paid by M/s Bofors in Howitzer Gun deal

[*English*]

MR. SPEAKER: Now, we will take up discussion under Rule 193 regarding commission reported to have been paid by M/s. Bofors in the Howitzer Guns Deal.

PROF. MADHU DANDAVATE (Rajapur): Mr. Speaker, you may recall that this House has discussed the problem of Bofors a number of times in different forms. We discussed it under Rule 193; a statement was made by the Defence Minister; and the Prime Minister intervened in the debate and offered certain clarifications. Then again, we had the Joint Parliamentary Committee's Report and after the report was submitted to the House, we again had a discussion on Bofors. Despite that, we wanted to raise this issue in a different form.

At the very outset, let me point this out to you without casting any aspersions on anyone. Sir, as early as on 20th of April 1987, on our insistence, the Defence Minister, Shri K.C. Pant had made a written statement in this House regarding the Bofors deal, and regarding the allegations from the Swedish Radio that middlemen were involved and commission was paid. On the 17th of April 1987, Government had issued a statement and in this very House, Shri K.C. Pant, the Defence Minister made a written statement in which he considered all the allegations as false and mischievous. He denied about the existence of middlemen and the payment of commission. (*Interruptions*)